

the Home Minister, there is a sufficient case for the House to censure the Government and that is why, this Adjournment Motion has been thought of. Quite a number of people from different Parties have given notice of that and you have been good enough not to dismiss them; you have only made an appeal. This matter i.e., Assam, is of such a national importance that I would urge upon you the need for allowing a special discussion.

MR. SPEAKER: Now, papers to be laid on the Table.

12.52 hrs.

PAPERS LAID ON THE TABLE

Punjab Local Authorities (Aided Schools) Haryana Amendment Act, 1967

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Punjab Local Authorities (Aided Schools) Haryana Amendment Act, 1967 (President's Act No. 6 of 1967) published in Gazette of India, dated the 30th December, 1967, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967. [Placed in Library. See No. LT-2/68].

The Export of Bicycles (Quality Control and Inspection) Rules, 1967, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Rules, 1964:

- (1) The Export of Bicycles (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 4357 in Gazette of India dated the 5th December, 1967.

3068 (Ai) LSD—9.

- (2) The Export of steel Trunks (Inspection) Rules, 1967, published in Notification No. S.O. 4455, in Gazette of India dated the 14th December, 1967.

- (3) The Export of Expanded Metal Steel Sheets (Inspection) Rules, 1967, published in Notification No. S.O. 4575 in Gazette of India dated the 19th December, 1967.

[Placed in Library. See No. LT-3/68].

The Mahe (Stay of Eviction Proceedings) Regulation (Amendment Ordinance, 1967, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123 (2) (a) of the Constitution:—

- (1) The Mahe (Stay of Eviction Proceedings) Resolution (Amendment) Ordinance, 1967 (No. 9 of 1967) promulgated by the President on the 30th December, 1967. [Placed in Library. See No. LT-2/68].
- (2) The Delhi Municipal Corporation (Amendment) Ordinance, 1968 (No. 1 of 1968) promulgated by the President on the 3rd February, 1968 [Placed in Library. See No. LT-4/68].
- (3) The Jammu and Kashmir Representation of the People (Supplementary) Ordinance, 1968 (No. 2 of 1968) promulgated by the President on the 9th February, 1968. [Placed in Library. See No. LT-4/68].

Notifications under Navy Act, 1957

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): I beg to re-lay on the Table a copy each of

[Shri Swaran Singh.]

the following Notifications under section 185 of the Navy Act, 1957:—

- (1) The Naval Ceremonial Conditions of Service and Miscellaneous (Fifth Amendment) Regulation, 1967, published in Notification No. S.R.O. 25-E in Gazette of India dated the 16th November, 1967. [Placed in Library. See No. LT-1756/67.]
- (2) The Naval Ceremonial Conditions of Service and Miscellaneous (Sixth Amendment) Regulation, 1967 published in Notification No. S.R.O. 362 in Gazette of India dated the 25th November, 1967. [Placed in Library. See No. LT-1974/67.]

Certified Accounts of the Delhi Development Authority for 1965-66, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): On behalf of Shri Jaganath Rao, I beg to lay on the Table.

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-5/68.]
- (2) A copy of the Ministers' Residences (Amendment) Rules, 1967, published in Notification No. G.S.R. 1801 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5/68.]

The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:

- (1) A copy each of the following President's Acts under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—
 - (i) The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967 (President's Act No. 12 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (ii) The Punjab General Sales Tax (Haryana Amendment and Validation) Act, 1967 (President's Act No. 14 of 1967) published in Gazette of India dated the 30th December, 1967. [Placed in Library. See No. LT-6/68.]
- (2) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
 - (i) The Central Excise (Twenty-fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 1800 in Gazette of India dated the 16th December, 1967.
 - (ii) The Central Excise (Twenty-fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1895 in Gazette of India dated the 23rd December, 1967. [Placed in Library. See No. LT-7/68.]
- (3) A copy of Notification No. G.S.R. 95 published in Gazette of India dated the 12th January, 1968, extending the Medical and Toilet Prepara-